

**Setting up of Ancillary Industries in the Vicinity of NALCO, Orissa**

4526. SHRI ARVIND NETAM : Will the Minister of STEEL, MINES, AND COAL be pleased to state :

(a) the steps being taken to develop ancillary industries in the vicinity of on-going large public sector projects such as the National Aluminium Company Limited (NALCO) in Orissa;

(b) whether applications from entrepreneurs for licences received by Government for setting up ancillary industries based on NALCO's requirement are still pending clearance; and

(c) whether Government are aware that by delaying the approval for setting up of ancillary facilities the project will face difficulties in meeting the quality requirements of production after making huge investments for the project ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) The following steps have been taken by NALCO to develop ancillary industries. (i) The opening up of an Ancillary Development Organisation within the Company headed by a very senior executive to coordinate all activities of ancillarisation.

(ii) Five Committees have been constituted as under :—

1. The Plant Level Advisory Committee (State Level);
2. The Plant Level Committee (Corporate Level);
3. The Entrepreneur Selection Committee;
4. The Angul Plant Level Sub-Committee;
5. The Damanjodi Plant Level Sub-Committee.

(b) and (c). Applications for licences are being coordinated by State Agencies such as the Office of the Director of Industries, Orissa and the Industrial Promotion and Investment

Corporation. NALCO is maintaining liaison with the State Government and it is expected that the State Government will take appropriate action in time.

[Translation]

**Lease of Bauxite Mines near Amarkantak in Mandla District**

4528. SHRI M. L. JHIKRAM : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) the number of years for which lease of bauxite mines near Amarkantak in Mandla district has been given to Bharat Aluminium Company Limited indicating the date when this lease was given;

(b) the quantity of bauxite mines so far as also the quantity thereof which remains to be mined; and

(c) the amount received by way of taxes so far by Madhya Pradesh Government and Union Government separately from this company ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Two leases have been executed by Bharat Aluminium Company Limited (BALCO) for bauxite near Amarkantak in Mandla district. One dated 12.9.1969 is for 30 years and the other dated 30.3.1978 is for 10 years.

(b) The quantity of bauxite mined upto 31.3.1985 is 25.74 lakhs tonnes from these lease holds. Balance quantity to be mined in entire lease hold area in Mandla district is 16.09 lakhs tonnes.

(c) Rs. 272 lakhs have been paid to Madhya Pradesh State Government on account of bauxite raising from Amarkantak since inception of mines till 1983-84 towards royalty, Cess, surface rent etc. No amount is paid to Union Government for bauxite raising.

[English]

**Deposit Mobilisation by Nationalised Banks**

4529. DR. K. G. ADIYODI : Will the

Minister of FINANCE be pleased to state;

(a) whether the nationalised banks organise deposit mobilisation scheme;

(b) if so, the amount so mobilised State and bank-wise;

(c) whether the State Bank of India has no such mobilisation schemes;

(d) if so, the reasons for excluding the SBI from this scheme; and

(e) the annual collection and disbursement of all the banks in this regard bank and State-wise ?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (e). All public sector banks including State Bank of India strive to maximise their deposits. Banks endeavour to mobilise deposits through formulation of schemes to suit the requirements of diverse types of savers, and motivate them through publicity and education to hold savings in deposit accounts. Banks also organise deposit mobilisation campaigns. The frequency, mode of conducting the campaigns and their periodicity varies depending upon the local operational conditions of each bank. Present data reporting system does not provide for the collection of data separately for deposits collected through these campaigns. However, State-wise deposits and outstanding advances of all public sector banks as at the end of June 1984 are set out in the statement attached.

Statement

*Statewise deposits and advances of public sector banks@  
(as at the end of June 1984)*

(Amount in Rs. crores)

State/Union Territory States	Deposits	Advances
1	2	3
1. Andhra Pradesh	35.14	26.67
2. Assam	6.78	3.12
3. Bihar	27.63	10.93
4. Gujarat	43.29	21.79
5. Haryana	11.49	7.93
6. Himachal Pradesh	3.86	1.71
7. Jammu & Kashmir	[3.04	1.19
8. Karnataka	28.81	24.43
9. Kerala	18.87	13.54
10. Madhya Pradesh	21.89	13.01
11. Maharashtra	104.84	99.33
12. Manipur	23	14
13. Meghalaya	94	23
14. Nagaland	52	20

1	2	3
15. Orissa	6.93	5.91
16. Punjab	33.84	14.85
17. Rajasthan	14.22	10.17
18. Sikkim	31	3
19. Tamil Nadu	35.31	34.17
20. Tripura	59	35
21. Uttar Pradesh	60.90	29.62
22. West Bengal	60.58	34.72
<b>Union Territory</b>		
1. Chandigarh	4.75	10.88
2. Delhi	56.15	33.97
3. Goa, Daman & Diu	5.56	1.76
4. Pondicherry	87	51
5. All Others*	94	19
Total	588.28	401.45

(Data are provisional)

@ Comprise SBI and its Associates and 20 Nationalised Banks.

\* Include Andaman Nicobar Islands, Arunachal Pradesh, Dadra & Nagar Haveli, Lakshadweep and Mizoram.

**Offer of Interest upto 8 per cent allowed to Commercial Banks by RBI**

4530. SHRI P. CHIDAMBRAM : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has allowed commercial banks to offer interest upto 8 per cent in respect of deposits for periods ranging from 15 days to one year;

(b) whether the Indian Banks' Association has decided to continue to adhere to the policy of uniform interest rates, despite the directive of the Reserve Bank of India;

(c) if so, whether the decision of the Indian Banks' Association is in conformity with provisions of the MRTP Act; and

(d) whether Government propose to take any steps to enforce the directive of the Reserve Bank of India ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reserve Bank of India has allowed all Scheduled Commercial Banks to offer interest not exceeding 8 per cent per annum on deposits of 15 days and over but less than one year.

(b) Indian Bank Association has felt that it is desirable to adopt uniform interest rates among themselves, varying with maturity periods.

(c) Provisions of MRTP Act are not applicable to an undertaking owned or controlled by Government.